CENTRAL ADMINISTRTIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

ORDER SHEET

COURT NO.:1 28.10.2016

PT/100/224/2016

with GAYA PRASAD

PT/100/225/2016 V/S

PT/100/226/2016 M/O COMMUNICATIONS

PT/100/231/2016

FOR APPLICANT(S) Applicant in person

FOR RESPONDENT(S)

These PTs have been filed by the applicant for transfer of OA Nos.423/2012, 672/2012, 180/2013 and 399/2012 pending before the Kolkata Bench to the Principal Bench of the Tribunal on same grounds. All the aforementioned OAs have been filed by the applicant challenging various orders passed against him from time to time. The common grounds for seeking transfer are that the matters are pending for the last about three to four years before the Kolkata Bench and could not be concluded. The applicant submits that some times he was summoned by the Bench to appear in person.

2. I do not find that the grounds urged in the PTs constitute a valid basis for transfer. The applicant who was posted in Kolkata,

as is evident from his address mentioned in the cause title, can conveniently contest the cases at Kolkata Bench of the Tribunal. He is always at liberty to make request for speedy disposal before the Kolkata Bench, but there is no valid ground to transfer these OAs to the Principal Bench.

3. While rejecting the prayer for transfer, I request the concerned Bench of the Tribunal at Kolkata to expedite the hearing of these OAs.

(Justice Permod Kohli) Chairman

/as/